The Chairman
Telecom Regulatory Authority Of India
Mahahanagar Door Sanchar Bhavan ,
Jawahar Lal Nehru Marg, (Opposite Ram Lila Ground),
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Kind attention: Sh. Raj Pal, Advisor (ER),

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Sir,

COMMENTS ON CP ON Certain Issues relating to Telecom Tariffs

This is with reference to the above. We are surprised to note that when the industry is infested with violations and non action by TRAI on the earlier violations why this CP. The violation are the result of non goverence and non hearing of the violations put forth by the consumer organisations and individuals, these includes the consumer organisations registered with TRAI also. We have come to know no more open house sessions concerning the consumers in New Delhi now. God knows the news is right or wrong. If it is right than everything going on is not a good news for the telecom subscribers of the country. The subscribers can't go to the consumer court, there are no arbitrators and no operator knows where these arbitrators are situated. Grievance machinery within the operator network is a long process and the time upto appealate authority is too long, when there are too many issues to be discussed why this document after conducting a meeting on 12th May 2010 of so called parliament of consumer organizations taking from various zones. I am sure none of them could speak for more than 15 minutes on telecom. Was that meeting so big a meeting out of which man y documents are published byTRAI. As a member of CUTCEF I am sure that your goodself had never realized old people working the the field are important too. Your good self is just interested in getting the disputes settled as per your convenience. By just having two members of CAGs and out of which only one is required to get your everything passed through his/her signatures is another example that TRAI is only interested in its own agenda and subscribers in the country are its least consideration. Recenty TRAI has not acceptedby resignation from CUTCEF instead indulging in politics conducting a meeting to pass the Regional Workshop in Kolkatta whereas workshop in the northwestern is long due even the money paid by me is still to be refunded. I think TRAI should not TRY new chapters whereas violations andrefunds from the old regulations are still to be settled. My submission this time is that OHD SHOULD BE HELD ALONGWITH MEETING OF ALL CONSUMERS ORGANISATIONS OF THE COUNTRY WHICH IS OVERDUE. If this beeing consumers voice not happens this time it will automatically reveal that TRAI is interested to OK this OHD with operators only because of earlier also consumers presence in most of the OHDs was negligible becuse of financial constraints. However like DO NOT DISTURB(DND) when Finance Minister of the country got disturbed after a call for loan and TRAI acted swiftly, TRAI never reacted for the same cause when consumers brought this to the notice of the TRAI apart from other issues. This all reveals that consumers are the least importance of the TRAI. I had been told by TRAI that customer care is free whereas recently we have come to know from operators that it has been made paid call by TRAI which is another example how much TRAI is concerned about the consumer. We are failed to understand who isrunning the telecom business OPERATORS OR TRAI? Recently when I call non paid 198 the time consumed by the operators are ten times more than the paid service hence customer care is the biggest issue now a days.

Issues CONCERNING SERVICE PROVIDERS need consideration but not be the EXCUSE TO DELAY and ,EVADE ACTION AGAINST VIOLATIONS & REFUND ORDER. It will be a shame if this paper is used to LEGITIMISE the wrongs.

AS 96 % subscribers are PREPAID, mostly illiterate & helpless. We must ensure GENUINE and SIMPLE RECHARGE, Correct / cheap Tariff and USAGE statement without EXPLOITATION.

Presently Prepaid subscriber neither KNOWS what he has paid and where did it disappear. Balance does not INDICATE the tariff, pulse and amount deducted. No USAGE detail.

International Practice —In developed Countries, where the LITERACY RATE is very high PAY AS YOU GO' is followed. Subscriber buys voucher in the multiple of five pounds—with specified TARIFF. INCENTIVE highlighted as EXTRA TALK TIME. He does not want FREE SERVICE but HATES being cheated. We all OWE it to him that FRAUDULENT PRACTICES stop.

"PREYING on the POOR" is shame for the nation.

A grocer provides an ITEMISED BILL for Rs 320 .00 for the items packed in bag on your order. SALE without INVOICE is ILLEGAL and USAGE detail is his RIGHT. Hence a coupon with details is MANDATORY. Let us not PREY on the illiterate and ignorant.

Our comments on the various issues are given in succeeding paragraphs.

3 Multiplicity of Plans

- Every plan has same component.
- Why so many?
 Rs, 300, 400, 500--- there is no difference.
 Why 200, Rs 444 [Restricted by DURATION & DATE] & , Rs 350 [Full Talk]
 All thes are there to LURE him to TRAP eg
- A] Lower Denomination--Rs 200 is AFFORDABLE and used by most—has Rs 121 PROCESSING CHARGES
- B] Rs 444 is RESTRICTED duration or date Subscriber LOSES on restriction
- C] Rs 350 EVDING TAX [NATIONAL CRIME & SHAME] .If paid from there KITTY, SP accounts need be checked.
- Incentives must SPECIFY the free calls, SMS, Roaming etc.
- Displayed at the RETAIL OUTLET

ALL THIS BE ON THE VOUCHER & NOT VERBAL.

For POST PAID subscribers, information about PLANS must be communicated through BILL

- <u>Multiple Plans are JUST a TRAP and HELP none. In this connection refer to VOICE PRESENTAION before PP COMMITTEE.</u>
- <u>VOUCHER for RECHARGE with STANDARD tariff-[no multiple plans]</u> i the INTERNATIONAL PRACTICE.

HENCE "ONE PLAN for ALL" Prepaid Subscribers." is the answer.

Competition

Competition is a FARSE and irrelevant as . the subscriber can not avail of BETTER & CHEAPER service in absence of MNP [Mobile Number Portability]

4 TRANSPARECY

A] <u>Website</u> Information on WEBSITE is of no consequence as **we have 70** crore subscribers against only 8 crore INTERNET Connections. Rattling WEBSITE time & again is PREPOSTROUS, a JOKE often repeated.

- RETAIL OUTLET is the only SOURCE of information for PREPAID SUBCRIBER.
- Bills must be used to communicate with POSTPAID subscribers.

- B] Documents on enrolment provide basic info to PREPAID SUBSCRIBER .. He is never UPDATED there after.
- C] <u>Citizen Charter</u>, the basic document of INTENT of functioning is missing. Though the draft was circulated vide your letter no 323-6/2010 of 28 Jul 2010 but there after it seems to be collecting DUST.
- D] <u>Levy on Customer Care</u> is designed to DENY INFORMATION and is like NAILING the TRANSPARENCY.
- E] Straight tariff reductions are to be posted on to consumers without any precondition-TTO [48 amendment] dt 1 Sep 2008, [para 1.27(iii) of consultation paper]
- F] BIGGEST FRAUD played on the consumer, WHICH NEEDED IMMEDIATE ACTION & NO CONSULTATION.

Banners for 1 Paisa per second were used NOT FOR INFORMATION but EXPLOITATION, [luring to new rates but charging old rates].

- G] Abuse of FORBEARANCE YAWNING on every one—leading to RAUDULENT PRACTICES & CLANDESTINE OPERATIONS.
- H] Fraudulent Practices & Clandestine Operations List is big & TRAI is fully I aware of these
 - i] **PULSE**

TRAI has standardised the pulse of 30 seconds.
Use of 1 minute or 1 second id to CHEAT & TRAP the CONSUMER.
Why NO CHECK?
This is being ABUSED.

5 PREMIUM RATES

- In INDIA, TRAI regulates the telecom services & tariff
- Strangely enough there is NO MENTION of abuse of 139.
 Clandestine Recovery need be REFUNDED—GROSS & VISIBLE VIOLATION.
 [Violation of directions issued 3May05—Read para 2.11 of CP]
- NO SUBSCRIBER was ever provided information about TARIFF & DURATION.
- This stll continues. WHY?.
- During last 14 years, in all the meetings of TRAI with stake holders [if true record is maintained] PREMIUM RATES for any NUMBER was rejected

UNANIMOUSLY except for REALITY SHOWS. That is the reason NO NUMBERS were allotted for this purpose.

- HELP LINES are allotted THREE DIGIT NUMBER for convenience of dialling and are mostly TOLL TREE.
- MNC have BPO in INDIA to SERVE their customers. These BPOs do not charge ISD rates to their customers.
- Strangely RAILWAY BPO does not serve PASSENGERS but PREYS ON THEM and the VERY POOR.
- Charging PREMIUM RATES without CONSENT of the CONSUMER is illegal
- Its INITIATION in Jan 2010 when FOG immobilised every thing, was MOST HENIOUS CRIME compounded by TRAI by not putting a stop.
- CLANDESTINE RECOVERY of EXCESS AMOUNT must be REFUNDED.
- Need AUDIT / Check of the accounts of Service Providers & BPO[Rail]
- And ACTION against them.

<u>6</u> <u>Recharge</u>

It has just three components—

Recharge Amount = Talk Time+ Service Tax + RS 2 [Administrative Charges]

All Other Charges are ILLEGAL

Talk Time need be CLARIFIED by stating rates for calls [local, STD,ISD] SMS, Roaming , VAS

International Practice

Developed Countries, where the LITERACY RATE is very high follow" PAY AS YOU GO'. Subscriber buys coupon in the multiple of five poundswith specified BASIC TARIFF 7 BONUS or INCENTIVE highlighte

Information about USAGE is IMMEDIATELY PROVIDED by customer care.

7 <u>ADVERTISEMENTS</u>

A] Misleading Ads

TRAI directions on of 16 Sep 05 are specific & enough to deal with violations.

Beyond imagination that VIOLATIONS brought to notice were allowed to carry on.

B] <u>Essential Ads</u>

i] <u>Public Advertisement on VIOLATIONS & Names of Violators</u>

Though MILLIONS spent on publishing QoS Survey Reports[of no help to consumer]-NO PUBLIC ADVERTISEMENT was given to warn CONSUMER against FRAUDULET PRACTICES & the defaulting companies.

Ii] Even CUTCEF funds have been used on WASTEFUL activities.

8 Abuse of Forbearance

A] NON VETTING OF PLANS BY TRAI

TRAI does not EXAMINE the plans submitted by service providers Leading to its abuse by them and WIDE SPREAD VIOLATIONS. Statement at ix & x of introduction is FAR FROM TRUTH.

B] Service Providers know about DERILICTION OF DUTY by TRAI and Devised DUBIOUS SCHEMES and indulged in FRAUDULENT PRACTICES & CLANDESTINE OPERATIONS.

9 Fraudulent Practices/ Clandestine Operations

The list is big bur the following are admitted by TRAI

Sim card, migration fee, recharge without INVOICE is illegal. Levy on 139 & Customer care carried out WITHOUT Approval.

The list is big bur the following are admitted by TRAI

<u>10</u> <u>Objective / Intention</u>

- <u>After deliberations during PP Committee Meeting &</u> its report, intention of TRAI & SP became clear. CONSUMERS must live with the wrong doings.
- Though CEO of service providers[on 12 May 10] were keen to MAKE AMENDS- obstacles put by COAI & AUSPI made their intention clear.
- This Consultation Paper—after nine months does not ASSURE ACTION but is vague. It exposes the intention of TRAI.[Para xxvii page].
- By consulting WRONG DOERS, TRAI has spread SALT ON THE WOUNDS OF CONSUMERS.
- And confirm the NEXUS with service providers

10 <u>CONCLUSION</u> :CALLOUS <u>FUNCTIONING</u>

All the issues are result of CALLOUS FUNCTIONG. *Consultation Paper will only ENCOURAGE VIOLATORS who have become BOLD and NOT AMENASBLE TO* DISCIPLINE.

- TRAI abdicated the ACT, duties & responsibilities
- Failed to REGULATE telecom services
- Failed to PROTECT consumers
- Staff [Secretary and Advisors] ignorant about regulations & the Act
- ABUSE of FORBEARANCE—Failure of TRAI to examine the Schemes reported by service providers, emboldened them to devise schemes which violate the regulations and indulge in FRAUDLUEENT PRACTICES and CLANDESTINE OPERATIONS
- Violations of REGULATIONS not checked / curbed
- VIOLATORS not PUNISHED, but CONSULTED
- Violators Promoted by Consulting for NINE MONTHS &
- Attempted COVER UP and LEGALISING WRONGS by ISSUING CONSUTATION PAPER
- Avoiding ACTION & Refund of FRAUDULENT RECOVERIES
- Amounted to CONSPIRACY of SILENCE against Consumer- Straight NEPOTISM
- LOSS of TRAUST by Stake Holders in TRAI ,its INTENSIONS & DESIGN
- Hushing up the deliberations of PP Committee ESTABLISHES NEXUS & MISCHIVIOUS designs and EFFORT to legalise the SINFUL TRANSACTIONS

Annexure

ISSUES FOR CONSULTATION

- 1. What, according to you, are the challenges which Indian telecom subscribers face while understanding and choosing the tariff offers?
- 2. What according to you are the required measures to further improve transparency in tariff offers and facilitate subscribers to choose a suitable tariff plan?
- 3. Do you think mandating "One Standard Plan for All Service Providers" particularly for the prepaid subscribers as suggested by some consumer organizations would be relevant in the present scenario of Indian telecom market?
- 4. Do you think the existence of large number of tariff plans and offers in the market are beneficial for the subscribers?

5. In your opinion is it necessary to revise or reduce the existing cap of 25 on the number of tariff plans on offer? If so, what would be the appropriate number?

Please read PARA 1 to 4 for our DETAILED comments.

- 6. Should there any limit be prescribed on the rates for premium rate SMS and calls? If so, what should be the norms for prescribing such limit?
- 7. If not, what further measures do you suggest to improve transparency in provision of the premium rate services to prevent the instances of subscribers availing such services without understanding financial implications thereof?

Please read PARA 5 for our DETAILED comments

- 8. Do you think there is sufficient justification to allow the service providers to realign the ISD tariff in respect of existing lifetime subscribers in view of the grounds mentioned in their representations?
- 9. What measures do you think are necessary to improve transparency and to prevent instances of un-intended recharges by subscribers in situations of cross-restrictions of recharges?

Please read Para 6 for comments

10. Considering the nature and structure of the prevailing tariff offerings in the market and advertisements thereof, do you think there is a need for TRAI to issue fresh regulatory guidelines to prevent misleading tariff advertisements?

11. Do you agree that the instances of 'misleading' tariff advertisements listed in this paper adequately capture the actual scenario in the market? If not, provide specific details. Stakeholders are free to raise any other issue that they feel is relevant to the consultation and give their comments thereon.)

<u>Please read PARA 7 for comments on misleading as well as MUCH NEEDED ADS</u>

RANDHIR VERMA

PRESIDENT

CHANDIGARH TELECOM SUBSCRIBERS ASSOCIATION

CHANDIGARH